

is not affected by unregulated exports of items essentially needed within the country. Export control is, therefore, exercised in respect of a limited number of items whose exports have to be either banned or allowed on restricted quota basis or on merits basis etc. It is no doubt true that certain product groups have been identified as having very good export potential. Special efforts are being made to promote the exports of these product-groups, and, in these efforts, the State Governments are consulted. Recently, a Chief Ministers' Conference was convened to discuss issues related to export promotion and also to identify measures so as to involve the State Governments in export promotion to a greater extent.

Upgradation of Posts of Head Clerks to Grade II Supervisors in Income-Tax Department

704. SHRI A. MURUGESAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that there are three divisions in the Supervisory Cadre i.e. (1) Head Clerk (2) Grade II Supervisor (3) Grade I Supervisor in the Income-tax Department;

(b) whether it is also a fact that the duties and responsibilities of the three divisions are more or less the same; and

(c) if so, the reason why Government could not upgrade the post of Head Clerks to Grade II Supervisors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir.

(b) While the duties are more or less same, the responsibilities of the higher cadre are greater.

(c) Does not arise.

Promotion to the post of Inspectors in the Income Tax Department

705. SHRI A. MURUGESAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that 33½ per cent of posts are reserved for 'the date of passing the examination' for promotion to the post of Income-tax Inspector in the Income-tax Department;

(b) whether it is also a fact that the date of passing is not considered for the other cadres in the same department and, if so, the reason therefor; and

(c) the reason why Government are not giving up the date of passing as is not considered in other cadres?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c). Although the Recruitment Rules do not provide for reservation of 33-1/3 per cent for promotion to the post of Inspector on the basis of the 'year of passing' by operation of administrative orders, the quota for such promotion works out to 33-1/3 per cent. In the Income-tax Department, passing of the departmental examination for Inspectors is a condition precedent for promotion of U.D.Cs and other ministerial staff. The promotion is made on the basis of seniority-cum-merit. In judging the merit, the year of passing the Inspectors' Examination is considered relevant, particularly because the Inspector's post is on the executive side. For, promotion to the posts of Head Clerks, Supervisor Grade I and II in the ministerial line, U.D.Cs do not have to pass any examination. Since the posts of U.D.Cs reserved for promotion (50 per cent) are filled up on seniority-cum-fitness basis, it is not considered necessary to give precedence to a junior person over a senior, merely because the junior has passed the departmental examination earlier.